

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar Judicial, Jammu)

ORDER

No. 20

Dated: 18-02-17

In order to further streamline the administrative/technical supervision of Lawyers Chambers at District Court Complex, Janipur, Jammu and to deal with all matters relating to the same, It is hereby directed that Deputy Registrar (Estates & Computer), High Court of J&K, Jammu, shall work henceforth, as I/C Lawyers Chambers, District Court Complex, Janipur, Jammu and maintain records/papers of lawyers chambers accordingly.

Regular and periodical inspection shall be made in the Lawyers Chambers by the I/C Lawyers Chambers, District Court Complex, Janipur, Jammu, preferably on monthly basis, under proper report(s) of the same to the office of the undersigned.

President Bar Association, Jammu shall extend all cooperation in the smooth functioning of Lawyers Chambers, District Court Complex, Janipur, Jammu.


(Virinder Singh Bhou)
Registrar Judicial

No. 214-18/RJ/17

Dated 18-02-17

Copy to:

- 1: Registrar General, High Court of J&K, Jammu, for information, please.
2. Deputy Registrar (Estates & Computer), High Court of J&K, Jammu, of information and necessary action.
3. Deputy Registrar, Admn., for information and handing over all the concerned files to Deputy Registrar, Estates.
4. President Bar Association, Jammu, for information and for necessary cooperation.
5. Incharge NIC for uploading of the same on the official website of High Court of J&K.


Registrar Judicial